GOVERNMENT OF INDIA MINISTRY OF COMMERCE & INDUSTRY (DEPARTMENT OF COMMERCE) DIRECTORATE GENERAL OF FOREIGN TRADE UDYOG BHAWAN, NEW DELHI

O & M INSTRUCTION NO. 2/2019

DATED: 22nd MARCH, 2019

Subject: Delegation of Financial Powers to the Regional Authorities of Directorate General of Foreign Trade.

the respective levels in the Regional Authorities and Zonal Offices will be as under, with immediate effect and until further various provisions of Foreign Trade Policy and Handbook of Procedure 2015-20 (updated as on 5th December, 2017) at subject (including the OM 1/2019 dated 20/02/2019), the revised delegation of financial powers for implementation of In supersession of all earlier O&M Instructions issued by the Directorate General of Foreign Trade on the above

			Revalidation of freely transferrable 2.20/c/8.2.2.
			Powers
Licences/Authorizations	(b)		Full
t License/Ce	e/Ce	rtificate/Authoris	of mont/Export License/Certificate/Authorisation for Non-SCOMET items)
. 13		by Addl. DGFT	Full powers to Head of the Office/JDG (in case of office headed by Addl. DGFT)
Cancellation/ Surrender of IEO 2.00 & 2.14	1	rull power	rull power
000001	2	CHAPTER - Z (IEC)	EX - Z (IEC)
CHVDJ	רםער		
ယ		4	4 5
amended up to 05.12.2017	017		9
Book of Procedure as	of as	Assistant	
Para of Hand	חמ	The second second	ETDO

		Chapter 2	Chapter 2 (Other Provisions)	<u>(e)</u>		
4.	Duplicate copies of Export – Import Licences/Certificate/	2.23		Full		
	Authorization/ Permission/ CCP/IEC.			power		
5.	Issuance of Identity Cards	2 100				
6	Transfer of imported goods with	2.49	- ull power		1 =	
	a	!			rull power	
7	Issue of the Free Sale and	2.37		Full		
	Commission Continuodes			Power		
9	Grant of Status Certificate	3 10 CHAP	CHAPIER - 3			
			Full power to Head of Office	ead of Offic	Ö	
26	(MEIS) under chapter 3 of FTP.	3.01	Z	Upto Rs. 2 crore	Upto Rs. 20 crore	Above Rs. 20 crore
	For applications of MEIS with					
	per					
	s amer					
26	v Credit Scrips	3 04				
		0.0	Rs. 50 lakh	Upto Rs. 5 crore	Upto Rs. 20 crore	Above Rs. 20 crore
	for duty credit scrips under FTP					
	2009-14 or earlier		Above Rs. 50			
	For applications of MEIS with ITCHS codes except for the		Rs. 2 crore			
	codes specified re to Public Notice					

	Full power	· S		4.42	Extension of export obligation period (1 st Extension & 2 nd Extension)	10 G
	Full power	Upto Rs. 1 Crore		4.41	(1 st Extension)	
on (Under 10	sue Authorizati	given to iss	As per powers given to issue Authorization (Under 10A and 10B)	4.39	value of Authorization in the	р П
Full powers	Upto Rs. 100 Crore			4.38		ה ה ה
Full Powers	Upto Rs. 100 Crore	Upto Rs. 5 Crore		4.36	Acceptance of BG/LUT	5 6
Full power	Upto CIF value of Rs. 100 Crore	Upto CIF value of Rs. 10 Crore	Opto CIF value of 1 Crore Asstt. DGFT- Upto CIF value of 2 Crore		/ARO/Invalidation letter for export items falling in chapter 25 to 99 of ITC(HS) Classification	
CIF Full power Rs. e	Upto CIF value of Rs. 100 Crore	Up to CIF value of Rs. 5	Asstt. DGFT Upto CIF value of Rs. 1 crore		/ARO/Invalidation letter for export items falling in chapter 1 to 24 of ITC(HS) Classification	
on Letter under 7 & 4.94 of HB	uirement /DFIA/ARO/Invalidation Letter under Duty 4.47,4.49,4.54,4.59,4.64,4.85,4.87 & 4.94 of HBP)	ment /DFIA 4.49,4.54,4	CHAPTER 4 ation for annual requirer 4.39,4.41,4.42,4.45,4.47,	Authoriza 4.31,4.38,	zation inclu cheme :- (Pa	Adva E
Upto Rs. 20 Above Rs. 20 crore crore		Upto Rs. 2 crore	Asstt. DGFT – Upto Rs. 25	3.04	(SEIS) under chapter 3 of FTP or SFIS from the FTP 2009-14 or earlier.	20

(iii) Redem	(ii) :		11 B Be expert/E	11A (i) Issuanc		10(K) Export Authorization	10 J Replenishr		Non-fulfilment	
ption of EPCG	Block wise Condonation	al Goods under EPCG me Extension of EO period	Re expert/Renait/Renlessment of	zation		Against Advance on	Replenishment Authorization	Diamond, 0	of default of E.O.	Redemption /No Bond Certificate
5.22	5.14	5.17	5.07	5.01	СН	4.85	4.59, 4.63 and 4.64	Gem and Jewel	4.49	
			Full Power	Upto duty saved value of Rs. 50 lakh	CHAPTER 5	As per powers de	Upto Rs. 2 Crore	Diamond, Gem and Jewellery Export Promotion Schemes		
value of Rs. 5	duty saved			Up to duty saved value of Rs. 5		legated for i	Upto Rs. 5 Crore	otion Schen		Upto Rs. 5 Crore
Crore	saved value of Rs. 100	5	:	Up to duty saved value of Rs. 100 Crore		ssuance of Adva	Full power	nes	Upto CIF value of Rs. 100 Crore	Upto CIF value of 100 Crore
	COWGIO	=		Full powers		As per powers delegated for issuance of Advance Authorization.			Full power	Full power

	72					-
	"Deemed Exports" benefits.	ĵ				Clubbing of Authorization
	7.01					5.27
		CHAPTER 7				
1 Crore	Upto Rs. Full power					
	Full pov		Crore	of Rs.	saved	Upto duty F
	ver			100	value	duty
						Full Power

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- Paragraphs/Chapters as appearing in Foreign Trade Policy/Hand Book of Procedures. of convenience, the delegated powers have been prescribed 5 the same order of
- Notwithstanding anything contained herein before, the aforesaid powers will be exercised at various levels within the framework of the Foreign Trade Policy/Hand Book of Procedures in force from time to time
- No Regional Authority is empowered to further delegate the powers to any of the subordinate authorities
- Joint DGFT, Jt. DGFT would exercise powers of Addl. DGFT. exercise powers of Joint DGFT to the extent delegated by Addl. DGFT. In the offices of Addl. DGFT, headed by powers vested in Dy. DGFT. In the offices of Addl. DGFT where no Joint DGFT is posted, Dy. DGFT would In the offices of Jt. DGFT, head by Dy. DGFT, Dy. DGFT would be empowered to exercise powers vested in Jt. DGFT. Similarly in the offices of Dy. DGFT, headed by Asstt. DGFT, Asstt. DGFT would be empowered to exercise
- In the offices headed by Addl. DGFT, Addl. DGFT would be empowered to exercise all delegated powers
- 0 Powers delegated to any subordinate authorities can be exercised by the higher authority.
- If any provision of Policy/ Procedures for which the delegation of powers remains unprescribed, the powers will vest in DGFT
- 00 Authorizations will ordinarily be signed and issued by FTDO/Asstt. DGFT, but in their absence, the authorizations shall be signed and issued by officers above them.
- 9 Only one Deficiency Letter (DL) may be issued conveying all the deficiency in the application in one go which may be decided at the level of FTDO/ Asstt. DGFT. Second or subsequent DL can be issued only with the approval of

DGFT/Jt. DGFT/Addl. DGFT) at whose level second or subsequent DL was issued. Dy. DGFT or Jt. DGFT/Addl. DGFT, as the cases may be. Licenses will be issued after approval of the officer (Dy.

- 10 The powers have been delegated for the purpose of issuing sanctions/ licenses/authorizations as per the entitlement of the applicants. If any application is required to be rejected for good and sufficient reasons, it should be done, as per the delegated powers, only with the approval of the next higher authority in each office.
- 11. All licenses/authorizations will be subjected to review mechanism under which Dy. DGFTs shall review 5% of the will periodically test check the cases their charge of the Divisions/Sections. Head of the Office will be responsible for overall working of the office and total cases decided by Asstt. DGFT and FTDO on random basis. Jt. DGFT shall review 1% of the total cases under
- 12. Asstt. DGFTs/FTDOs are empowered to issue GSP certificates .
- respectively. DGFT/FTDO would be delegated to the Joint Development Commissioner & Dy. Development Commissioner licenses/Permissions/Certificates under the Foreign Trade Policy, the powers of Jt. DGFT/Dy. DGFT and Asstt. In case of Development Commissioners of SEZs who are authorized to issue various types of

This issues with approval of the competent authority.

(Soumya Chattopadhyaya)
Joint Director General Foreign Trade

To

- All Officers/Sections at Hqrs.
- 2. All Zonal/Regional Offices.
- All Members of Review Committee.